

(b) if so, what are the reasons therefor; and

(c) what are the steps being taken to remove the unauthorised caterers?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) Licences for contractors at Tatanagar and Siliguri stations were terminated for introduction of comprehensive departmental catering. Contractors brought injunction from Court restraining railway from taking over the unit from contractors. Steps have been taken for vacation of injunction.

Development of Soangaon Airport

1854. SHRI ASHWANI KUMAR;
SHRI S. W. DHABE:

Will the Minister of TRANSPORT be pleased to state:

(a) what is the programme for the development of Soangaon airport during the Seventh Five Year Plan;

(b) What were the proposals for development of the airport during the Sixth Five Year Plan and the amount sanctioned to be spent during the year 1984-85;

(c) whether it is a fact that the amount sanctioned for expansion and other works of Soangaon airport for the year 1984-85 lapsed because the work was not undertaken during the financial year; and

(d) if so, what were the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) Extension and modification of terminal building strengthening of runway and associated pavements, augmentation of water and

power supply and construction of residential quarters and barracks for security staff have been included in the draft Seventh Five Year Plan.

(b) Construction of operational wall and compound wall, augmentation of water and power supply improvement of staff amenities and extension and modification of terminal building were included in the Sixth Five Year Plan. In the Revised Estimates 1984-85, a provision of Rs. 9.20 lakhs was made for these works.

(c) No, Sir, Works which pertained to stall amenities were undertaken during the year, 1984-85, at an estimated cost of Rs. 4.20 lakhs. However, new work of extension and modification of terminal building for which a provision of Rs. 5 lakhs was made in the year 1984-85, could not be started.

(d) Extension and modification of terminal building was not included in the original Sixth Five Year Plan. Permission for its inclusion was received from the Planning Commission in November, 1984. Therefore, the work could not be started in the financial year 1984-85.

Medical Education in the Country

1855. SHRI ASHWANI KUMAR;
SHRI S. W. DHABE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any guidelines have been issued by the Central Government to State Governments for not starting new medical colleges in view of sufficient medical education facilities available in the country;

(b) whether, there is any proposal pending with Government or the All India Medical Education Council for starting new colleges and for approval of degrees of the colleges started during the last two years; and

(c) what new steps have been taken for prevention of charging of capitation fees in private medical colleges?